

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.19/2001

Friday this the 5th day of January, 2001

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

P.K.Salim Babu,  
S/o M.P.Pukunhi  
Junior Telecom Officer,  
Office of the Director  
Maintenance Southern Telecom  
Sub Division, Ernakulam, Last working  
at Optical Fibre Station  
Kayamkulam residing at Kanjirathil  
Veruvally Bhagom, Kayamkulam. ....Applicant

(By Advocate Ms. K. Indu)

v.

1. Union of India, represented by its secretary, Minsitry of Communications, Department of Telecommunications, Sanchar Bhavan, New Delhi.
2. The Chief General Manager Telecom, (Maintenance) Southern Region, Bharath Sanchar Nigam Limited, Chennai.
3. The Chief General Manager telecom, Bharath Sanchar Nigam Limited, Kerala Circle, Thiruvananthapuram.
4. The Director, Maintenance, Southern Telecom Sub Region, Ernakulam, Kochi.16. ....Respondents

(By Advocate Mr Govindh K Bharathan (rep.))

The application having been heard on 5.1.2001 the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant, a Junior Telecom Officer, has filed this application seeking a direction to consider his request for a posting as a direct recruitee in the Junior Telecom Officer Cadre in the Kerala Circle and alternatively to direct the respondents to consider Annexure.A6 representation for posting him in the

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available vacancy of Junior Telecom Officer in the Kerala Circle.

2. When the application came up for hearing, the learned counsel appearing on either side agree that the application may be disposed of directing the second respondent to consider Annexure.A6 representation and to give the applicant an appropriate reply within a reasonable time.

3. In the result, in the light of the submission of the learned counsel on either side, the application is disposed of directing the second respondent to consider the Annexure.A6 representation and to give the applicant an appropriate reply within a period of two months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 5th day of January, 2001

  
T.N.T. NAYAR  
ADMINISTRATIVE MEMBER

  
A.V. HARIDASAN  
VICE CHAIRMAN

S.

List of annexure referred to:

Annexure.A6:True copy of the representation dated 21.12.2000 submitted by the applicant to the 2nd respondent.